NOTIFICATION

New Delhi, the 2nd September, 1998

G.S.R. 553(F).—In exercise of the powers conferred by sub-section (2) of section 26 of the Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Act, 1976 (13 of 1976), the Central Government hereby makes the following rules further to amend the Appellate Tribunal of Forfeited Property (Conditions of Service of Chairman and Members) Rules, 1978, namely:

1. (1) These rules may be called the Appellate Tribunal for Forfeited Property (Conditions of Service of Chairman and Members) Amendment Rules, 1998.
(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Appellate Tribunal for Forfeited Property (Conditions of Service of Chairman and Members) Rules, 1978 in rule 11 in sub-rule (2), for the words "sixty years", the words "sixty-two years" shall be substituted.

[F. No. 4/98 (F. No. 8(6)97-C.A.)]

MRS. MALA DUTT, Dy. Secy.